

received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

I

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 3 Bill, 1958, as passed by Lok Sabha at its sitting held on the 16th August, 1958.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

II

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Mineral Oils (Additional Duties of Excise and Customs) Bill, 1958, as passed by Lok Sabha at its sitting held on the 13th August, 1958.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

III

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 16th August, 1958, has adopted the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Parliament (Prevention of Disqualification) Bill, 1957.

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957, be extended up to the 10th September, 1958."

Sir, I beg to lay on the Table the following Bills passed by the Lok Sabha:

1. The Appropriation (Railways) No. 3 Bill, 1958.
2. The Mineral Oils (Additional Duties of Excise and Customs) Bill, 1958.

THE ALL INDIA SERVICES
(AMENDMENT) BILL, 1958

SECRETARY: Sir, I also beg to lay on the Table the following Bill passed by the Lok Sabha:

The All India Services (Amendment) Bill, 1958.

RESIGNATION OF SHAIK GALIB

MR. CHAIRMAN: I have to inform Members that Shaik Galib, a Member representing the State of Andhra Pradesh, has resigned his seat in the Rajya Sabha with effect from the 12th July, 1958.

REFERENCE TO THE NOTICE OF A
QUESTION OF PRIVILEGE

PROCEDURAL MATTERS RELATING TO THE
BANARAS HINDU UNIVERSITY (AMENDMENT) BILL, 1958

SHRI BHUPESH GUPTA (West Bengal): Sir, I have given notice of a motion under Rule 164 of the Rules of Procedure and Conduct of Business in the Rajya Sabha to raise a question involving privilege, namely, the introduction of the Banaras Hindu University (Amendment) Bill, 1958, by the Government in the Lok Sabha and the Government's motion for reference of the same Bill to a Select Committee of that House without even placing the Ordinance concerned before this House and thus prejudicing its rights and privileges under article 123 (2) (a) and (b) of the Constitution. The matter is of recent